

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

(Office of the Registrar General at Srinagar)

* * * * *

Subject: Amendment in the Jammu & Kashmir and Ladakh Lawyers Chambers (Allotment and License Fee) Rules, 2024.

NOTIFICATION

NO. 2083 of 2026 RG/LP Dated: 02-09-2026

In exercise of the powers conferred by Article 227 read with Article 235 of the Constitution of India and all other powers enabling in this behalf, the High Court of Jammu & Kashmir and Ladakh hereby makes following amendments to the Jammu & Kashmir and Ladakh Lawyers Chambers (Allotment and License Fee) Rules, 2024 in following manner:-

In Rule 6 of the Jammu & Kashmir and Ladakh Lawyers Chambers (Allotment and License Fee) Rules, 2024:-

Sub-rule (iv) of Rule 6 of the Jammu & Kashmir and Ladakh Lawyers Chamber (Allotment and License Fee) Rules, 2024, is substituted as under:-

(iv) The Committee, after scrutinizing the applications received, shall make allotments in favour of the eligible applicants on the basis of the following criteria:-

- a) One Point for per completed year of actual practice from the date of enrolment with maximum of 25 points.
- b) One point for every 10 cases filed/appeared/conducted in the last two (02) years (with maximum 25 points), to be verified from Court records or certified copy of the cause list.
- c) 10% of the total available chambers or vacancies in each cycle shall be reserved for female advocates. The reservation shall be applied horizontally.

The Advocates securing highest points on the aforesaid parameters on cumulative basis shall be considered for allotment of chambers/vacant spaces in order of merit.

Provided that allotment shall be made strictly in order of merit. In case of a tie, seniority (year of enrolment) shall prevail.

Provided further that cases in the last two (02) years shall be limited to cases in the jurisdiction of the concerned Court where the application is made."

By order


(M.K. Sharma)
Registrar General

No. 39591-615 RG/LP

Dated 02-09-2026

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice(A), High Court of J&K and Ladakh, Srinagar.

2. Secretary to Hon'ble Mr/Mrs.
3.for information of his/her Lordship.
4. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
5. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar for information and necessary action & with the request to display the same on the Notice Board for information of all concerned.
6. Registrar Rules, High Court of J&K and Ladakh, Srinagar
7. Registrar (I.T), High Court of J&K and Ladakh, Srinagar
8. All Principal District & Sessions Judges, UT of J&K and UT of Ladakh for information and necessary action & with the request to display the same on the Notice Board for information of all concerned.
9. Secretary, Bar Council of India, New Delhi.
10. President, J&K High Court Bar Association, Jammu.
11. President, Kashmir Advocates Association, Srinagar.
12. President, District Bar Association.....
13. CPC e-Courts, High Court of J&K and Ladakh at Srinagar for uploading on the official website of J&K High Court.
14. Manager Govt. Press, Srinagar for publication in the next issue of Govt. Gazette.
15. Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
16. Office File.


Registrar General